

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 400(ND)/2017

IN THE MATTER OF:

Suraj Miglani & Anr. APPLICANT / PETITIONER
Vs
Super City Developers Pvt. Ltd. & ors. RESPONDENT

SECTION:

Under Section 241,244

Order delivered on 21.12.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER :- Ms. Sridevi Pannikar, Advocate
Ms. Charu Rustogi, Advocate

For the RESPONDENT No. 1, 2 & 3 :- Mr. Sonal Anand, Advocate
Mr. Aayush Sai, Advocate



For the RESPONDENT No. 4 :- Mr. Manoj Kumar Garg, Advocate
Mr. Siddhartha Pat, Advocate

ORDER

Learned Counsel for the petitioner states that some time be granted for filing rejoinder to the short reply filed by the Respondent-1. For the Respondent-1, reply by any other respondent may also be filed within 4 weeks with a copy in advance to the Learned Counsel for the Petitioner.

Rejoinder, if any, be filed within a week thereafter.

List on 15th February, 2018


CHIEF JUSTICE M. M. KUMAR
PRESIDENT

DEEPA KRISHAN
MEMBER (TECHNICAL)